

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-278/ND/2020

IN THE MATTER OF:

M/s. Montage Enterprises Pvt. Ltd.

...PETITIONER

Vs.

M/s. Vita Sana Foods Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

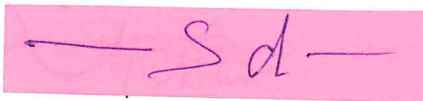
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

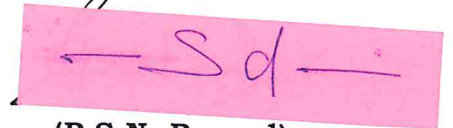
For the Respondent/ Corporate-debtor :

ORDER

On the last date of hearing i.e., 07.12.2020 as well as today none appeared on behalf of the parties at the time of Virtual Hearing of the matter, therefore the matter is dismissed for default of non-prosecution.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**